

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 357 OF 2017 &**  
**IA NOS. 969 & 970 OF 2017 & IA NOS. 550 & 652 OF 2018**  
**AND**  
**APPEAL NO. 22 OF 2018 & IA NO. 653 OF 2018**

**Dated: 31<sup>st</sup> May, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**APPEAL NO. 357 OF 2017 &**  
**IA NOS. 969 & 970 OF 2017 & IA NOS. 550 & 652 OF 2018**

**In the matter of:**

**Rosa Power Supply Company Limited**

... **Appellant(s)**

**Vs.**

**Uttar Pradesh Electricity Regulatory Commission & Anr.**

... **Respondent(s)**

Counsel for the Appellant (s) :

Mr. S. Venkatesh  
Mr. Pratyush Singh  
Mr. Sandeep Rajpurohit  
Mr. Vikas Maini

Counsel for the Respondent(s) :

Mr. C.K. Rai  
Mr. Umesh Prasad for R-1

Mr. Vallinayagam  
Mr. Manish Garg for R-2

Mr. M.G.Ramachandran  
Ms.Ranjitha Ramachandran  
Mr. Shubham Arya  
Ms. Anushree Bardhan  
Mr. Pulkit Agrwal for Ramashankar Awasthi

**APPEAL NO. 22 OF 2018**

**In the matter of:**

**Uttar Pradesh Power Corporation Ltd.**

... **Appellant(s)**

**Vs.**

**Uttar Pradesh Electricity Regulatory Commission & Anr.**

... **Respondent(s)**

Counsel for the Appellant (s) :

Mr. S. Vallinayagam  
Mr. Manish Garg

Counsel for the Respondent(s) :

Mr. Umesh Prasad  
for Mr. C.K. Rai for R-1

Mr. S. Venkatesh  
Mr. Pratyush Singh  
Mr. Sandeep Rajpurohit  
Mr. Vikas Maini for R-2  
Mr. M.G.Ramachandran  
Ms.Ranjitha Ramachandran  
Mr. Shubham Arya  
Ms. Anushree Bardhan  
Mr. Pulkit Agrwal for Ramashankar Awasthi

### **ORDER**

#### **IA NOS. 652 & 653 OF 2018** ***(Appls. for impleadment)***

Issue notice on IA Nos. 652 of 2018 & 653 of 2018 (Applications for impleadment) returnable in four weeks, i.e. on or before 02.07.2018.

#### **APPEAL NO. 357 OF 2017 &** **IA NOS. 969 & 970 OF 2017 & IA NO. 550 OF 2018**

**Admit.** Issue notice to the main Appeal No. 357 of 2017 as well as on IA No. 550 of 2018 (*Appli. for amendment of the appeal*).

Learned counsel, Mr. C.K.Rai, appearing for Respondent, accepts notice on behalf of Respondent No. 1 and Mr. S.Vallinayagam accepts notice on behalf of Respondent No. 2

Learned counsel appearing for the Respondent Nos.1 & 2 pray for six weeks' time to enable them to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.1 & 2 are permitted to file their respective replies in this matter by 16.07.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 31.07.2018, after duly serving copy on the other side.

#### **APPEAL NO. 22 OF 2018**

**Admit.** Issue notice.

Learned counsel, Mr. C.K.Rai, appearing for Respondent, accepts notice on behalf of Respondent No. 1 and Mr. S.Vallinayagam accepts notice on behalf of Respondent No. 2

Learned counsel appearing for the Respondent Nos.1 & 2 pray for six weeks' time to enable them to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.1 & 2 are permitted to file their respective replies in this matter by 16.07.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 31.07.2018, after duly serving copy on the other side.

List these matters on **16.08.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

**(S.D. Dubey)**  
**Technical Member**  
*bn/kt*

**(Justice N.K. Patil)**  
**Judicial Member**